POST OFFER ADVERTISEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF
VJIL CONSULTING LIMITED
(now known as *"Athena Global Technologies Limited"*)

(CIN: L74140TG1992PLC014182)

Registered Office: 3rd Floor, Western Wing, NCC House, Survey No .64, Madhapur, Hyderabad-500 081, Telangana State

Tel No.: +91 40 2311 9633/34; Fax No.: +91 40 2311 9614; E-Mail: investor@vjil.com; Website: www.vjil.com

Open Offer for acquisition of 23,03,300 Equity Shares of VJIL Consulting Limited (now known as *'Athena Global Technologies Limited'*) ('VJIL'/'Target Company') by Mr. Satyendra (hereinafter referred to as 'Acquirer').

This Post Offer Advertisement is being issued by Mark Corporate Advisors Private Limited **('Manager to the Offer')** on behalf of the Acquirer in connection with the Open Offer made by the Acquirer to acquire 23,03,300 Equity Shares of Face Value of ₹10 each of the Target Company **('Equity Shares')**, representing 26% of the Emerging Share Capital of the Target Company **('Offer')**, in compliance with Regulation 18(12) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 **[SEBI (SAST) Regulations, 2011]**. The Detailed Public Statement with respect to the aforementioned offer was made on September 14, 2015 (Monday) in the following newspapers:

Publication	Language	Edition(s)
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Mumbai Lakshadweep	Marathi	Mumbai Edition
Prajasakti	Telugu	Hyderabad Edition

1) Name of the Target Company : VJIL Consulting Limited (now known as '*Athena Global Technologies Limited*')

2) Name of the Acquirers : Mr. Satyendra Manchala

3) Name of the Manager to the Offer : Mark Corporate Advisors Private Limited

4) Name of the Registrar to the Offer : System Support Services

5) Offer Details:

a) Date of Opening of the Offer : November 24, 2015 (Tuesday)

b) Date of Closure of the Offer : December 08, 2015 (Tuesday)

6) Date of Completion of Payment of Consideration and communication of Rejection/Acceptance : December 22, 2015 (Tuesday)

7) Details of Acquisition:

<table>
<tr><th>SR. NO.</th><th>Particulars</th><th colspan="2">Proposed in the Letter of Offer</th><th colspan="2">Actuals</th></tr>
<tr><td>7.1</td><td>Offer Price (in ₹)</td><td colspan="2">₹12 (Rupees Twelve only) per Equity Share ('Offer Price'), payable in cash</td><td colspan="2">₹12 (Rupees Twelve only) per Equity Share ('Offer Price'), payable in cash</td></tr>
<tr><td>7.2</td><td>Aggregate number of shares tendered</td><td colspan="2">23,03,300 Equity Share*</td><td colspan="2">6,38,979 Equity Shares</td></tr>
<tr><td>7.3</td><td>Aggregate number of shares accepted</td><td colspan="2">23,03,300 Equity Share*</td><td colspan="2">6,38,979 Equity Shares</td></tr>
<tr><td>7.4</td><td>Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)</td><td colspan="2">₹2,76,39,600*</td><td colspan="2">₹76,67,748</td></tr>
<tr><td>7.5</td><td>Shareholding of the Acquirer/Other Promoter Group Entities before Public Announcement (No. & % of Emerging Voting Capital)
• Acquirer
• Other Promoter Group Entities</td><td colspan="2">13,30,233 (15.01%)
5,50,710 (6.22%)</td><td colspan="2">13,30,233 (15.01%)
5,50,710 (6.22%)</td></tr>
<tr><td>7.6</td><td>Shares acquired by way of Preferential Allotment
• Number
• % of Emerging Share Capital</td><td colspan="2">10,00,000
11.29%</td><td colspan="2">10,00,000
11.29%</td></tr>
<tr><td>7.7</td><td>Shares Acquired by way of Open Offer
• Number
• % of Emerging Share Capital</td><td colspan="2">23,03,300*
26.00%*</td><td colspan="2">6,38,979
7.21%</td></tr>
<tr><td>7.8</td><td>Shares acquired after Detailed Public Statement
• Number
• % of Emerging Share Capital
• Price of the Shares acquired</td><td colspan="2">Nil
Nil
Not Applicable</td><td colspan="2">Nil
Nil
Not Applicable</td></tr>
<tr><td rowspan="2">7.9</td><td>Post Offer Shareholding:</td><th>Number</th><th>% of Emerging Share Capital</th><th>Number</th><th>% of Emerging Share Capital</th></tr>
<tr><td>• Acquirer
• Other Promoter Group Entities</td><td>46,33,533*
5,50,710</td><td>52.31*
6.22%</td><td>29,69,212
5,50,710</td><td>33.52%
6.22%</td></tr>
<tr><td rowspan="2">7.10</td><td>Pre & Post offer Shareholding of the Public</td><th>Pre Offer</th><th>Post Offer</th><th>Pre Offer</th><th>Post Offer</th></tr>
<tr><td>• Number
• % of Emerging Share Capital</td><td>59,77,657
67.48%</td><td>36,74,357*
41.47%*</td><td>59,77,657
67.48%</td><td>53,38,678
60.26%</td></tr>
</table>

** Assuming full acceptance in the Offer.*

8) Nine applications aggregating to 1900 Equity Shares were rejected since they were not bidded through Stock Exchange Mechanism.

9) The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations, 2011.

10) A copy of this Post Offer Advertisement will be available on the websites of SEBI and BSE Limited and at the Registered Office of the Target Company.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated November 07, 2015.

Issued by Manager to the Offer for and on behalf of the Acquirer:

MARK

Mark Corporate Advisors Private Limited

CIN: U67190MH2008PTC181996,

404/1, The Summit Business Bay, Sant Janabai Road (Service Lane),

Off W. E. Highway, Vile Parle (East), Mumbai-400 057

Telefax: +91 22 2612 3207/08

Contact Person: Mr. Manish Gaur

Email: openoffer@markcorporateadvisors.com

SEBI Regn No.: INM000012128

Place: Mumbai

Date: December 23, 2015